

TP No.06/397/398/GB/2016
(CP No.287/2012)

Under Section 397/398 /402/406 of the Companies Act, 1956.

In the matter of:

Ranjit Borthakur & Ors. : Petitioners
Versus
W. G. Resorts Assam (P) Ltd & Ors. : Respondents.

Order delivered on: 15-11-2017

Coram:

Hon'ble Mr.Justice P.K.Saikia, Member(J)

For the petitioners : Mr. Rajib Borpujari, Advocate
For the Respondents No.1 to 7 : Ms. A. R. Molier, Advocate
For the respondents No.8 to 12 : None

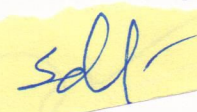
ORDER

Heard Mr. R. Borpujari, learned counsel representing the petitioners and Ms. A. R. Molier, learned counsel representing the respondents No.1 to 7. None appeared before this Bench today representing the other respondents No.8 to 12.

2. The learned counsel for both the parties submitted that they need some time to arrange the records, since all the records pertaining to the present proceeding, have been delivered to them by the learned counsel/legal representatives, who were handling this proceeding before the Hon'ble Company Law Board at Kolkata.

3. It may be stated here that this proceeding was originally initiated in the year 2012 before the Hon'ble CLB, Kolkata and almost five years have passed in between and, therefore, the parties are hereby directed to extend all necessary co-operation to the Bench to dispose of the proceeding in hand at the earliest.

4. In view of the above, the Registry is directed to list the matter on 20-12-2017 for further hearing.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Deka/15-11-2017